**LISTED ON : 19-03-2026**
**COURT NO.: 16**
**ITEM NO. : 26.10**

**SECTION III-B**
**IN THE SUPREME COURT OF INDIA**

**EXTRA-ORDINARY APPELLATE JURISDICTION**

**SPECIAL LEAVE PETITION (CIVIL) NO. 6849, 9962, 18013 & 19197/2025**

**WITH**

**INTERLOCUTORY APPLICATION NOS. 61514 & 61515/2025 IN SLP (C) NO. 6849/2025**

**(APPLICATION FOR EXEMPTION FROM FILING O.T. AND APPLICATION FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**WITH**

**INTERLOCUTORY APPLICATION NO. 167138 & 167139/2025 IN SLP (C) NO. 9962/2025**

**(APPLICATION FOR EXEMPTION FROM FILING O.T. AND APPLICATION FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)**

**WITH**

**Interlocutory Application No(s) 159188/2025, 159189/2025, 159190/2025 IN SLP(C) NO. 18013/2025**

**(Application seeking exemption from filing OT)**

**(Application seeking to place on record additional grounds)**

**(Application seeking to place on record additional documents)**

KSHITIJA SOOD ....PETITIONERS

VERSUS

SBI GENERAL INSURANCE COMPANY LTD AND OTHERS ....RESPONDENTS

# OFFICE REPORT

1. These matters were listed before this Hon'ble Court, on **04.11.2025** when inter-alia the following order was passed:

> **"////xxxx-**
>
> **Rest of the matters**
>
> **1. Mr. Gautam Jha, learned counsel is nominated as nodal counsel for these batch of matters.**
>
> **2. This court has been informed that there are a number of petitions across the country filed on the same issue and any finding recorded by this Court would have bearing on the pending petitions. In that view of the matter, the hearing of these matters requires to be expedited.**
>
> **3. Pleadings shall be completed, if not already completed, within two weeks from today, failure to do so would result in such those parties loosing their right to file pleadings.**
>
> **4. It is made clear that learned counsel appearing for the parties are at liberty to file written synopsis, not exceeding five pages, within two weeks from today and each of the counsel would be permitted to address the oral arguments not exceeding half-an-hour.**
>
> **5. It is made clear that during the pendency of these petitions, the tribunal or the High Courts shall not dismiss the claim petitions on the ground of such petitions as barred by limitation as prescribed under sub-Section (3) or Section 166(3) of the Motor Vehicles Act, 1988.**
>
> **6. Re-list these matters on 25.11.2025."**

2. Lastly, these matters were listed before this Hon'ble Court, on **24-02-2026** when the following order was passed:

> **"1. Heard Shri K M Nataraj, learned ASG, Shri N K Kaul, Shri Rajshekhar Rao, learned senior counsels appearing for the respondents and Shri Jay Savla, Shri Shikhil Suri, learned senior counsels, Shri Pranav Sachdeva, Shri Mahfooz Ahsan Nazki, learned AORs appearing for the petitioner(s)/intervenor(s).**
>
> **2. For further hearing, list on 19.03.2026."**

It is submitted that pursuant to order dated 17.02.2026, counsel for respondent No. 1 in SLP(C) No. 18013/2025 has on 03.03.2026 e-filed Brief Note on behalf of respondent No. 1. Copy of the same is being circulated herewith.

3. The status of service in all the matters is as under :

| Name of parties | Notice issued on | Notice served on | Status | Remarks |
|---|---|---|---|---|
| **SLP(C) No. 6849 OF 2025** | | | | |
| Respondent No. 1 | 04-04-2025 | 07-04-2025 | Served | Represented through Mr. Gautam Jha |
| Respondent No. 2 | 04-04-2025 | 11-04-2025 | Served | |
| Respondent No. 3 | 04-04-2025 | 08-04-2025 | Served | |

| | | | | |
|---|---|---|---|---|
| **SLP(C) No. 9962 of 2025** | | | | |
| Respondent No. 1 | 02-05-2025 | 08-05-2025 | | |
| Respondent No. 2 | 02-05-2025 | 09-05-2025 | | |
| **SLP(C) No. 18013 of 2025** | | | | |
| Respondent No. 1 | 14-08-2025 | 11-08-2025 | Served | AOR filed Vakalatnama |
| Respondent No. 2 | 14-08-2025 | | Served | AOR filed Vakalatnama |
| Respondent No. 3 | 14-08-2025 | | Served | AOR filed Vakalatnama |
| **SLP(C) No. 19197 of 2025** | | | | |
| Respondent No. 1 | Fresh matter | | | Represented through Mr. Gautam Jha |
| Respondent Nos. 2 & 3 | Fresh matter | | | |

4. The staus of parties and pleadings as regards the special leave petition/appeal is as under :

| Name of Parties | Vakalatnama filed by Advocate on record/memo of Appearance by party in-person | Counter Affidavit filed on | Rejoinder Affidavit filed on | Page No. (s) | Remarks |
|---|---|---|---|---|---|
| **SLP(C) No. 6849 OF 2025** | | | | | |
| Respondent No. 1 | Mr. Gautam Jha | 26-11-2025 | - | 1-10 | Included (separate volume) |
| Respondent Nos. 2 & 3 | No appearance | | | | |
| **SLP(C) No. 9962 of 2025** | | | | | |
| Respondent No. 1 | Ms. Prerna Mehta | Not filed | | | |
| Respondent no. 2 | No appearance | | | | |
| **SLP(C) No. 18013 of 2025** | | | | | |
| Respondent No. 1 | Mr. Gautam Jha | 26-11-2025 | | 1-10 | Included (separate volume) |
| Respondent No. 2 | Mr. Ravi Sehgal | Not filed | | | |
| Respondent No. 3 | Mr. Ravi Sehgal | Not filed | | | |
| Petitioner | Mr. Tenzen Tashi Negi | | | | |
| **SLP(C) No. 19197 of 2025** | | | | | |
| Respondent No. 1 | Mr. Gautam Jha | 25-11-2025 | | 1-10 | Included (separate volume) |
| Respondent Nos. 2 | Fresh matter | | | | |

| | | | | | |
|---|---|---|---|---|---|
| & 3 | | | | | |

5. The status of the applications/affidavits/documents filed by the parties, subsequent to the filing of special leave petition/appeal, is as under :

| S. No. | Appln. No. | Name of Advocate-on-record | Filed on | Description of Application/ Affidavit/ Document | Page No. | Remarks |
|---|---|---|---|---|---|---|
| **SLP(C) No. 6849 OF 2025** | | | | | | |
| 1 | 61514/2025 | Mr. Ajay Marwah | 06-03-2025 | Application for exemption from filing O.T. | | |
| 2 | 61515/2025 | Mr. Ajay Marwah | 06-03-2025 | Application for exemption from filing c/c of the impugned judgment | | |
| **SLP(C) No. 9962 of 2025** | | | | | | |
| 1 | 46575/2026 | Mr. Mahfooz Ahsan Nazki | 11-02-2026 | Misc. Doc. (Judgment compilation) | 1-211 | Pursuant to the order dated 10-02-2026. Included |
| 2 | 46667/2026 | Mr. Mahfooz Ahsan Nazki | 11-02-2026 | Written Submission | 1-6 | Pursuant to the order dated 10-02-2026. Included |
| **SLP(C) No. 18013 of 2025** | | | | | | |
| **1** | 159188/2025 | TENZEN TASHI NEGI | 12-07-2025 10:50:35 | Application seeking exemption from filing OT | 86-87 | Included |
| **2** | 159189/2025 | TENZEN TASHI NEGI | 12-07-2025 10:50:58 | Application seeking to place on record additional grounds | 88-90 | Included |
| **3** | 159190/2025 | TENZEN TASHI NEGI | 12-07-2025 10:51:14 | Application seeking to place on record additional documents | 91-93 | Included |
| 4 | 70981/2026 | GAUTAM JHA | 03-03-2026 | Brief Note on behalf of R-1 | 1-8 | Pursuant to order dated 17.02.2026. Circulated |
| | | | | | | |

| SLP(C) No. 19197 of 2025 | | | | | | |
|---|---|---|---|---|---|---|
| 1 | 167138/2025 | TENZEN TASHI NEGI | 18-07-2025 | Application for exemption from filing O.T. | | |
| 2 | 167139/2025 | TENZEN TASHI NEGI | 18-07-2025 | Application for permission to file additional documents | | |

Service is complete in SLP(c) No. 6849, 9962, 18013 of 2025 and SLP (C) No. 19197/2025 is a fresh matter.

6. The petitions along with applications above-mentioned are listed before the Hon'ble Court with this office report.

Dated : **18.03.2026** **ASSISTANT REGISTRAR**

Copy to :

1. Mr. Gautam Jha, Advocate
2. Mr. Tanzen Tashi Negi, Advocate
3. Mr. Ajay Marwah, Advocate
4. Mr. Mahfooz Ahsan Nazki, Advocate
5. Mr. Ravi Sehgal, Advocate

**ASSISTANT REGISTRAR**